

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONEBENCH
AT CHENNAI

OA No 59 OF 2022

IN THE MATTER OF:

SRI VELAGAPUDI BABU RAO

..... Applicant

Vs

THE STATE OF ANDHRA PRADESH & OTHERS

.... Respondents

REPORT FILED BY THE 4TH RESPONDENT APPCB

DATE- 25.09.2024



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

#26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

Mobile: 98407 98460 / 63831 21322,

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BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
CHENNAI

Original Application No.59 of 2022 (SZ)

Sri Velagapudi Babu Rao

..... Applicant

Versus

The State Andhra Pradesh & Others

..... Respondent

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Place: Vijayawada
Dated.24.09.2024


ENVIRONMENTAL ENGINEER
A.P. Pollution Control Board
Regional Office : Vijayawada
ENVIRONMENTAL ENGINEER
A.P. Pollution Control Board
Regional Office, Vijayawada

Status report of A.P. Pollution Control Board in compliance to the Hon'ble N.G.T (SZ) order dated.30.07.2024 in O.A. No.59 of 2022(SZ) filed by Sri Velagapudi Babu Rao, Yanamalakuduru (V), Krishna District before the Hon'ble N.G.T (SZ), Chennai.

It is humbly submitted that O.A. No.59 of 2022 (SZ) was filed before the Hon'ble N.G.T (SZ), Chennai by Sri Velagapudi Babu Rao, Yanamalakuduru Village, Krishna District regarding dumping of waste / garbage into the Krishna River by YSR Tadigadapa Municipality and Vijayawada Municipal Corporation has set up a Sewage Treatment Plant on the banks of Krishna River and the sewage effluents which are generated are being released into the River Krishna.

The A.P. Pollution Control Board has submitted status report dated.26.07.2024 in the matter before the Hon'ble N.G.T along with the action taken report by the A.P. Pollution Control Board in this matter.

The Hon'ble N.G.T (SZ), Chennai issued the following direction on 30.07.2024 in this case:

"2.Let the water analysis also be done by the APPCB at the discharge point and file a report."

In obedience to the directions of the Hon'ble N.G.T, the APPCB has collected water samples at the discharge point (Outlet of STP) on 09.08.2024 from the Sewage Treatment Plants (STPs) of 10 MLD & 20 MLD capacities being operated by Vijayawada Municipal Corporation at Ramalingeswara Nagar, Vijayawada.

The outlet parameters of the Total Suspended Solids (TSS), Total Dissolved Solids (TDS) and Bio-Chemical Oxygen Demand (BOD) values were exceeded the prescribed standards pertaining to the Sewage Treatment Plant of 10 MLD capacity.


The outlet parameters of the Total Dissolved Solids (TDS) and Bio-Chemical Oxygen Demand (BOD) values were exceeded the prescribed standards pertaining to the Sewage Treatment Plant of 20 MLD capacity.

The Board issued notices to the STPs of 10 MLD & 20 MLD capacities of Vijayawada Municipal Corporation for exceeding the prescribed standards vide notices dated.23.08.2024.

It is to further submit that the Vijayawada Municipal Corporation has established the above 2 STPs (10 MLD & 20 MLD capacities) long back. The Vijayawada Municipal Corporation now is in the process of upgrading the Sewage Treatment Plants (STPs) to meet the new prescribed discharge standards. The works are under progress.

This report is submitted to the Hon'ble N.G.T (SZ) in due compliance of the directions issued by this Hon'ble Tribunal. APPCB will abide by all such directions as this Hon'ble Tribunal may deem fit and appropriate.

Place: Vijayawada
Date.24.09.2024

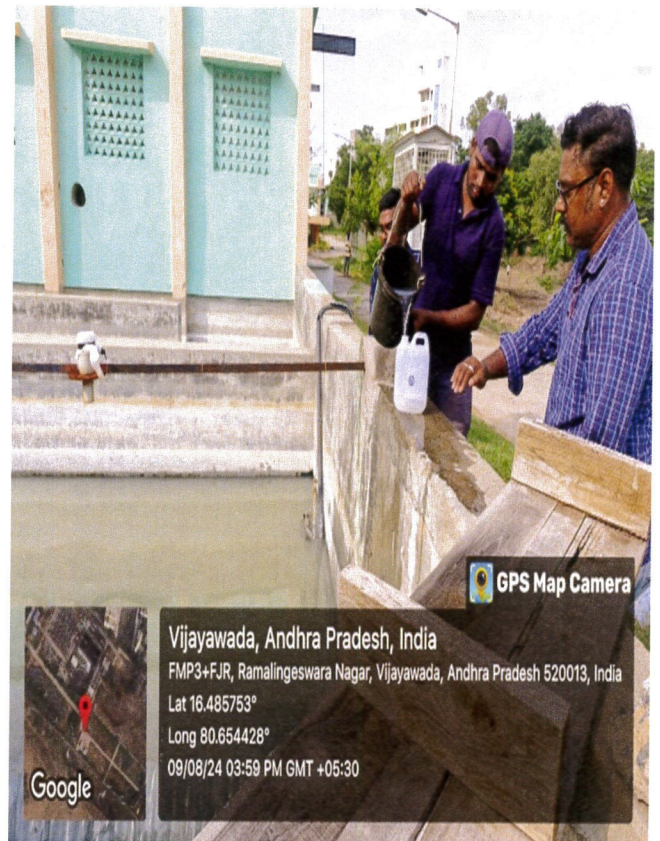

ENVIRONMENTAL ENGINEER
ENVIRONMENTAL ENGINEER
A.P. Pollution Control Board
Regional Office, Vijayawada

Photographs

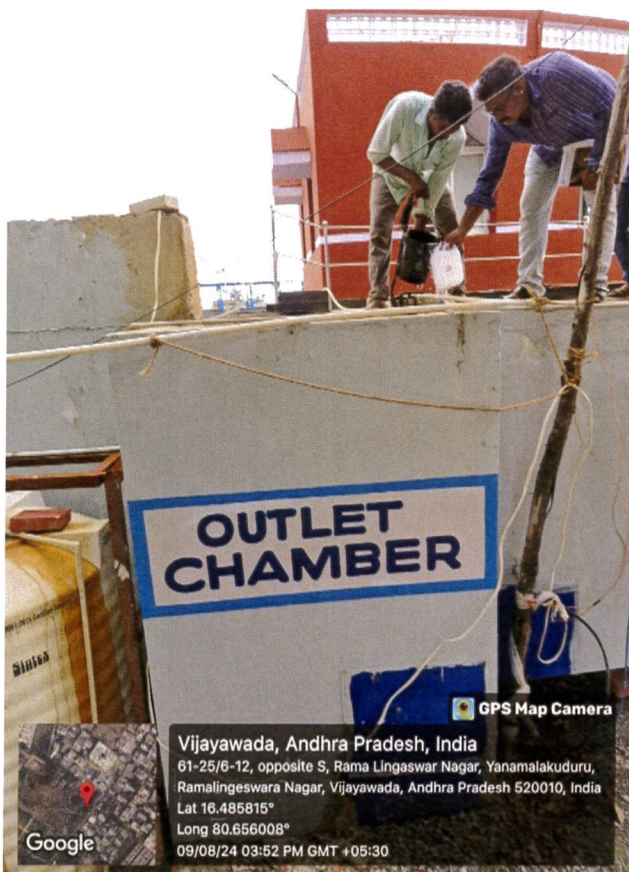
1. Sample collection at STP of 20 MLD.



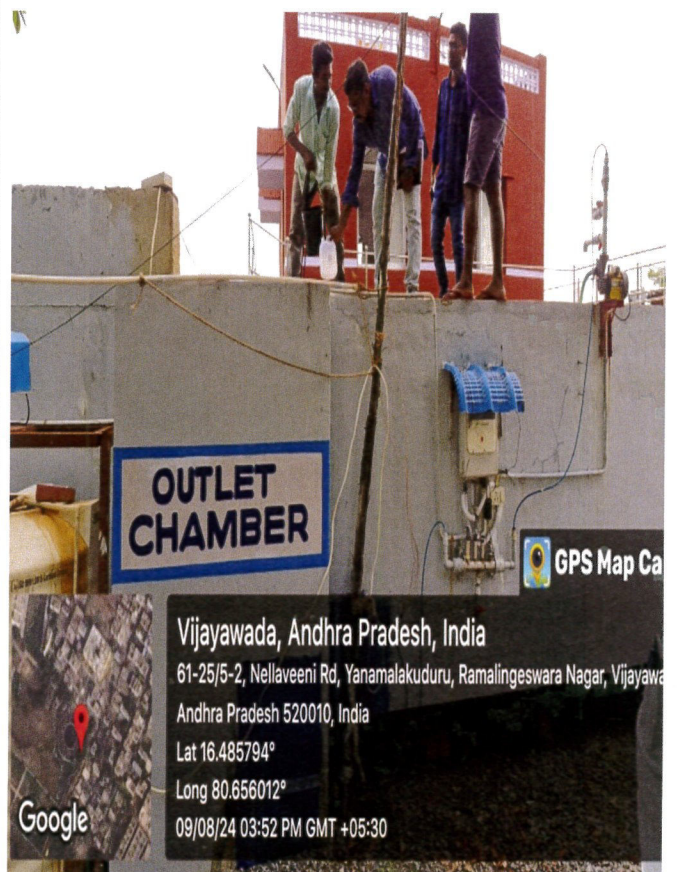
2. Sample collection at STP of 20 MLD



3. Sample collection at STP of 10 MLD



4. Sample collection at STP of 10 MLD





**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, VIJAYAWADA.**

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Nagar,
Vijayawada – 520 008.



Notice No.K-844/PCB/RO-VJA/2024-483

Date.23.08.2024

NOTICE

Sub: APPCB-RO-VJA-20 MLD Sewage Treatment Plant operating by the Vijayawada Municipal Corporation at Ramalingeswar Nagar, Vijayawada, NTR District-Operating the STP without having valid CTO of the Board-Exceeding the parameters of the treated water-**Notice issued**-Reg.

Ref: 1. CTE order no.Kr-270/PCB/ZO-VJA/CFE/2010-1886, Dt.10.02.2011.
2. Board officials inspection on 09.08.2024.
3. Analysis reports received from ZL, Vijayawada on 22.08.2024.

WHEREAS the Vijayawada Municipal Corporation is operating 20 MLD Sewage Treatment Plant at Ramalingeswar Nagar, Vijayawada, NTR District to treat the sewage generated in the Vijayawada Municipal Corporation limits.

WHEREAS the Board had issued Consent To Establishment (CTE) to the STP of 20 MLD capacity on 10.02.2021.

WHEREAS the Board has directed the Vijayawada Municipal Corporation to obtain Consent To Operate (CTO) of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and amendments thereof.

WHEREAS the VMC has applied for CTO of the Board through OCMMS on 11.09.2023 and is under process for payment of the CTO fee etc.,

WHEREAS it is to inform that operation of the STP without valid consents is publishable under section 44 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 37 of the Air (Prevention and Control of Pollution) Act, 1981 and amendments thereof.

WHEREAS the Vijayawada Municipal Corporation is discharging the treated water into River Krishna.

WHEREAS the Board officials have collected the samples from your STP (20 MLD) on 09.08.2024, as per the Hon'ble N.G.T (SZ) directions in O.A. No. 59 of 2022.

WHEREAS as per the analysis reports, the values of the following parameters are exceeding the prescribed standards as mentioned below:

Sl.No.	Point of sample collection	Analyzed		Standards (mg/L)
		Parameter	Value (mg/L)	
1.	Outlet of STP (Treated water discharging into the River Krishna)	Total Dissolved Solids (TDS)	2304.0	2100.0
2.		Bio-Chemical Oxygen Demand (BOD) at 27°C	74.0	20.0

WHEREAS the Total Dissolved Solids (TDS) and Bio-Chemical Oxygen Demand (BOD) values are exceeding the prescribed standards.

In view of the above, the Vijayawada Municipal Corporation hereby directed to take necessary measures to treat the effluents to meet prescribed standards, failing which the Board shall initiate action under Section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, in the interest of Public Health and Environment.

Your reply for this notice shall reach this office within 7 days from the date of receipt of this notice, failing which the Board shall initiate further necessary action.

PASUPULA SRINIVASA RAO
RAO
ENVIRONMENTAL ENGINEER

Digitally signed by PASUPULA
SRINIVASA RAO
Date: 2024.08.23 19:11:58 +05'30'

To
The Officer In-charge,
Vijayawada Municipal Corporation
20 MLD Sewage Treatment Plant
Ramalingeswar Nagar, Vijayawada,
NTR District.





**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, VIJAYAWADA.**

*Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Nagar,
Vijayawada – 520 008.*



Notice No.K-844/PCB/RO-VJA/2024-482

Date.23.08.2024

NOTICE

Sub: APPCB-RO-VJA-10 MLD Sewage Treatment Plant operating by the Vijayawada Municipal Corporation at Ramalingeswar Nagar, Vijayawada, NTR District-Operating the STP without having valid CTO of the Board-Exceeding the parameters of the treated water-**Notice issued**-Reg.

Ref: 1. Board officials inspection on 09.08.2024.
2. Analysis reports received from ZL, Vijayawada on 22.08.2024.

WHEREAS the Vijayawada Municipal Corporation is operating 10 MLD Sewage Treatment Plant at Ramalingeswar Nagar, Vijayawada, NTR District to treat the sewage generated in the Vijayawada Municipal Corporation limits.

WHEREAS the Board has directed the Vijayawada Municipal Corporation to obtain Consent To Operate (CTO) of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and amendments thereof.

WHEREAS the VMC has not obtained Consent To Operation (CTO) till date and continuing to operate your STP without valid consent of the Board.

WHEREAS it is to inform that operation of the STP without valid consents is publishable under section 44 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 37 of the Air (Prevention and Control of Pollution) Act, 1981 and amendments thereof.

WHEREAS the Vijayawada Municipal Corporation is discharging the treated water into River Krishna.

WHEREAS the Board officials have collected the samples from your STP (10 MLD) on 09.08.2024, as per the Hon'ble N.G.T (SZ) directions in O.A. No. 59 of 2022.

WHEREAS as per the analysis reports, the values of the following parameters are exceeding the prescribed standards as mentioned below:

Sl.No.	Point of sample collection	Analyzed		Standards (mg/L)
		Parameter	Value (mg/L)	
1.	Outlet of STP (Treated water discharging into the River Krishna)	Total Suspended Solids (TSS)	110.0	30.0
2.		Total Dissolved Solids (TDS)	2598.0	2100.0
3.		Bio-Chemical Oxygen Demand (BOD) at 27°C	82.0	20.0

WHEREAS the Total Suspended Solids (TSS), Total Dissolved Solids (TDS) and Bio-Chemical Oxygen Demand (BOD) values are exceeding the prescribed standards.

In view of the above, the Vijayawada Municipal Corporation hereby directed to apply for Consent To Operation (CTO) of the Board for the STP of 10 MLD capacity and take necessary measures to treat the effluents to meet prescribed standards, failing which the Board shall initiate action under Section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, in the interest of Public Health and Environment.

Your reply for this notice shall reach this office within 7 days from the date of receipt of this notice, failing which the Board shall initiate further necessary action.

PASUPULA SRINIVASA
RAO

Digitally signed by PASUPULA
SRINIVASA RAO
Date: 2024.08.23 19:12:58 +05'30'

ENVIRONMENTAL ENGINEER

To
The Officer In-charge,
Vijayawada Municipal Corporation
10 MLD Sewage Treatment Plant
Ramalingeswar Nagar, Vijayawada,
NTR District.



Item No. 10:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No. 59 of 2022 (SZ)

IN THE MATTER OF:

Velagapudi Babu Rao,
Krishna District, Andhra Pradesh.

...Applicant(s)

Versus

The State of Andhra Pradesh,
Rep. by its Principal Secretary,
Andhra Pradesh and Ors.

...Respondent(s)

Date of hearing: 30.07.2024.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

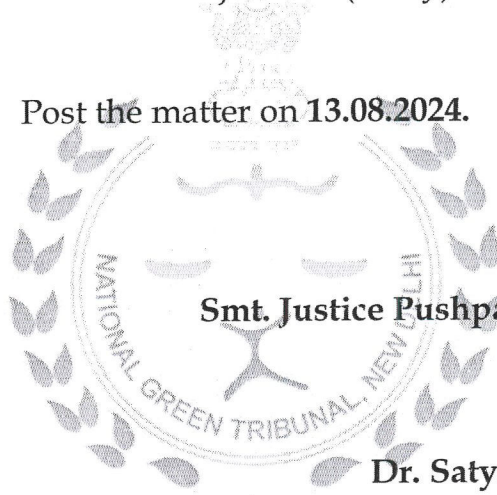
HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): Mr. Kodali Madhukar.

For Respondent(s): Dr. D. Shanmuganathan represented
Mrs. Madhuri Donti Reddy for R1 to R4.
Mr. R. Thirunavukarasu for R5.

ORDER

1. It is stated by the Andhra Pradesh Pollution Control Board that they filed a report on 28.07.2024, which is not before us.
2. Let the water analysis also be done by the APPCB at the discharge point and file a report.
3. The applicant is directed to go through the report of the APPCB and file his objections (if any) to the same.
4. Post the matter on 13.08.2024.



Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

**O.A. No.59/2022(SZ)
30th July, 2024. AD.**